

SLP(Crl.)No. 3305 OF 2001

ITEM No.1C (Judgment)

Court No. 8

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Crl.A. No.607/2002 @
Petition(s) for Special Leave to Appeal (Crl.) No. 3305/2001

JAGANNATH CHOUDHARY & ORS.

Petitioner (s)

VERSUS

RAMAYAN SINGH & ANR.

Respondent (s)

[HEARD BY: HON'BLE BANERJEE AND SABHARWAL, JJ]

Date : 09/05/2002 This matter was called on for pronouncement of
judgment today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Petitioner (s) Mr. Ranjan Mukherjee, Adv.

For Respondent (s)
Mr. Braj Kishore Mishra, Adv.
Mr. B.B. Singh, Adv.

UPON perusing, the Court made the following
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....J.
.SP2

Hon'ble Mr. Justice U.C. Banerjee pronounced
the judgment of this Court.

Leave granted.

The appeal is allowed. The order impugned is
set aside and the order of the learned Sessions Judge
stands restored. The bail bonds, if any, stand
discharged.

.SP1

(K.K. Chawla)
Court Master

(Shelly Sengupta)
Court Master

[Reportable signed judgment is placed on the file]